## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 13 OF 2018**

Dated: 5<sup>th</sup> July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited .... Appellant(s)

Vs.

Central Electricity Regulatory Commission .... Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Vishal Gupta

Mr. Abhishek Raj Mr. Mazid Durmani

Counsel for the Respondent(s) : Ms. Sanjana Dua

For Ms. Suparna Srivastava for R-2

## ORDER

The learned counsel, Ms. Sanjana Dua, appearing for the second Respondent prays for another two weeks time to comply with the Order dated 15.03.2018 of this Tribunal file i.e. filing of reply on behalf of second Respondent in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

The learned counsel appearing for the second Respondent, as a last chance, is permitted to take steps to file her reply in this matter by 20.07.2018 after duly serving copy on the other side with the application. Thereafter, rejoinder, if any, may be filed by the Appellant by 06.08.2018 after duly serving copy on the other side.

List this matter on <u>21.08.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr